

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
IB-269/ND/2022  
IA/3730/2022

**IN THE MATTER OF:**

IDBI Bank Ltd.

**.....Applicant**

**Vs.**

Pankaj Jain

**.....Respondent**

**SECTION**

U/s 95 IBC

**Order delivered on 08.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Girish Verma, Adv.

For the Respondent :

For the RP : Mr. Akshay Goel, Mr. Harsh Jadon, Advs.

**ORDER**

**IA/3730/2022:-**

Ld. Counsel on behalf of the Resolution Professional is present. No one is present on behalf of Personal Guarantor at the time of hearing of the matter. Last opportunity is given to the Personal Guarantor to appear and submit their response. List this application on **12.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**